

**GOVERNMENT OF INDIA
MINISTRY OF PARLIAMENTARY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. -6190
ANSWERED ON 01.04.2026**

Constitution of the Consultative Committee

**6190 Shri Chavda Vinod Lakhamshi:
Shri Mukeshkumar Chandrakaant Dalal:
Shri Lumbaram Choudhary:
Ms Kangna Ranaut:
Shri Vishnu Dayal Ram:
Shri Ramesh Awasthi:
Smt. Kamaljeet Sehrawat:
Shri Dineshbhai Makwana:**

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

- a) whether with the introduction of the online Consultative Committee Management System (CCMS), the process of recording of minutes and decision regarding meetings of the currently functioning 42 Consultative Committees has become smoother and more systematically organized and if so, the details thereof ;**
- b) whether the first Consultative Committee meeting of 2026 chaired by the Ministry of External Affairs on the subject of India-European Union relations provide a positive indication that Members of Parliament's suggestions are being incorporated into the formulation of trade and security policies and if so, the details thereof;**
- c) whether the Ministry successfully fulfilled its objective of convening special committee meetings scheduled for March, 2026 on the themes "Empowering Youth for a Developed India" and 'Skill Development for Artificial Intelligence (AI) and if so, the details thereof; and**
- d) whether it is also a fact that the Ministry has ensured effective arrangements to enhance Members of Parliament's attendance in these committees through the new digital information system and the Prasar portal for Briefing Paper?**

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

(a) to (d) The Consultative Committee Management System (CCMS) portal was launched by the Ministry of Parliamentary Affairs to facilitate management and monitoring of the meetings of Consultative Committees. It has helped in making the functioning of Consultative Committees smoother and systematically organized. The genesis behind establishment of Consultative Committees was to create a platform for informal discussion between Members of Parliament and the Government. As per the Guidelines on Constitution, Functions and Procedures of Consultative Committees, the Members of Parliament are free to discuss any matter which can appropriately be discussed in Parliament. It is not desirable to refer on the floor of either House of Parliament to anything which might have taken place in a meeting of a Consultative Committee. This is binding on both the Government and the Members. For, enhancing Members of Parliament's attendance, information relating to meetings of Consultative Committees is communicated to Members through physical notices and also through electronic means besides follow-up by Ministry's officials.
